

R-234B
2042

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE
WEST DISTRICT, TIS HAZARI COURTS, DELHI**

No. 31781-31880 /Circulation/Genl./West/THC/2026

15 JUL 2026
Dated, Delhi the _____

Sub.:- Instructions regarding switching over to electronic mode of communication and circulation of Minutes of the Meeting of all Committees constituted in Delhi District Courts through official email ID.

Forwarded copy of Circular No. 39542-742/PD&SJ/Sectt./THC/2026 dated 15.07.2026 received, on the subject cited above, from Ms. Anju Bajaj Chandna, Ld. Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi for information and immediate compliance/necessary action to:-

1. All the Ld. Judicial Officers of West District, Tis Hazari Courts, Delhi.
2. The Chairperson, Website Committee, Tis Hazari Courts, Delhi with the request to direct the concerned dealing Officer/Official to upload the same on Centralized Website of Delhi District Courts as well as on the Website of West District.
3. The Branch Incharges of all the Branches of West District for information.
4. P.S. to the Ld. Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.
5. The R&I Branch, West District, Tis Hazari Courts, Delhi with the request to upload the same on LAYERS.


(Harish Kumar)
District Judge (Commercial Court) -04/
Officer Incharge General Branch,
West District, Tis Hazari Courts, Delhi

Enclosure:- As above.

OFFICE OF PRINCIPAL DISTRICT & SESSIONS JUDGE(HQs)
TIS HAZARI COURTS, DELHI

CIRCULAR

In pursuance of the objectives of Digital India Initiative and e-Courts Mission Mode Project of the Government of India and to promote paperless and eco-friendly working in Delhi District Courts, it has been decided to switch over to electronic mode of communication.

Accordingly, it is hereby directed that henceforth the Minutes of Meeting of all Committees constituted in Delhi District Courts shall be circulated through official email ID only to the Chairperson and all Members of the concerned Committee, after approval by the Competent Authority. This step is aimed at ensuring speedy dissemination of information, transparency, proper digital record keeping and reduction in paper consumption.

All the Principal District & Sessions Judges, Delhi/New Delhi are requested to ensure compliance of the above instructions with immediate effect.

Bhanda

(Anju Bajaj Chandna)

Principal District & Sessions Judge(HQs),
Tis Hazari Courts, Delhi

No. 39542-742 /PD&SJ/Secd./THC/2026

Dated: 13 JUL 2026

Copy forwarded for information and necessary action to:

1. The Registrar General, Hon'ble High Court of Delhi, New Delhi.
2. All the Principal District & Sessions Judges, Delhi/New Delhi for information.
3. All the Judicial Officers posted in Central District for information.
4. PS to the undersigned.
5. The Branch Incharges of all the Branches of Central District for information.
6. Dealing officials Layers Central District for uploading the same on Layers.
7. Dealing official website for uploading on the official website of Delhi District Courts.

OIC (Genl. B.)

[Signature]

PD&SJ (West)

13/7/2026

Bhanda

Principal District & Sessions Judge(HQs),
Tis Hazari Courts, Delhi